

HARYANA VIDHAN SABHA

Bill No. 18— HLA of 2026

THE HARYANA STATE COMMISSION FOR WOMEN (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana State Commission for Women Act, 2012.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana State Commission for Women (Amendment) Act, 2026. Short title and commencement.
(2) It shall be deemed to have come into force with effect from the 9th July, 2026.
 2. In clause (b) of sub-section (2) of section 3 of the Haryana State Commission for Women Act, 2012, for the word “five”, the word “seven” shall be substituted. Amendment of section 3 of Haryana Act 27 of 2012.
 3. (1) The Haryana State Commission for Women (Amendment) Ordinance, 2026 (Haryana Ordinance No. 5 of 2026) is hereby repealed. Repeal and savings
(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.
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STATEMENT OF OBJECTS AND REASONS

The Haryana State Commission for Women was constituted under the Haryana State Commission for Women Act, 2012 (Haryana Act 27 of 2012), is entrusted with the statutory responsibility of protecting and promoting the rights and interest of the women in the State.

In recent years, the workload and responsibilities of the Commission have increased substantially due to a rise in complaints, representations and matters relating to women, the existing strength of five non-official members of the Commission has become inadequate for the effective and expeditious discharge of its statutory functions. It is, therefore, considered necessary to amend section 3(2)(b) of the Haryana State Commission for Women Act, 2012, so as to increase the number of non-official members from five to seven and thereby strengthen the institutional capacity of the Commission.

As the Haryana Legislative Assembly was not in session and immediate action was considered necessary, the Haryana State Commission for Women (Amendment) Ordinance, 2026 was promulgated by the Governor of Haryana on 9th July, 2026, thereby amending clause (b) of sub-section (2) of section 3 of the Act to substitute the word "five" with "seven". The present Bill seeks to replace the said Ordinance and give effect to the aforesaid amendment.

Hence, it is necessary to carry out amendments in the Haryana State Women Commission Act, 2012 by way of enacting the Haryana State Women Commission (Amendment) Bill, 2026.

Hence this Bill.

SHRUTI CHAUDHARY,

Women and Child Development, Minister, Haryana,

Chandigarh :
The 26th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 26th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE
EXTRACT FROM THE HARYANA STATE COMMISSION
FOR WOMEN ACT, 2012

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Section 3(2)(b):

"a Vice-Chairperson and a maximum of five members to be nominated by the Government from amongst persons of ability, integrity and standing who have experience in law, legislation, trade unionism, management of industry or organizations committed to increase the employment potential for women, women's voluntary organizations (including women activists) administration, economic development, health, education or social welfare:

Provided that at least one member shall be from amongst persons belonging to the Scheduled Castes."

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